

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

I.A. No.1233/2019

Un-numbered Company Appeal (AT) (Insolvency) No. ___/2019
(F.No.18.03.2019/NCLAT/UR/362

In the matter of:

Powergrid Corporation of India Ltd. Appellant

Versus

Deepak Cables (India) Ltd. Respondent

Appearance: Mr. Rajat Agnihotri, Advocate for the Appellant.

05.04.2019

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 18.03.2019 and the Office after scrutiny of the Memo of Appeal on the same day, intimated the defects to the Appellant on 19.03.2019 and returned the Memo of Appeal to the Appellant on 25.03.2019. The Appellant re-filed the Memo of Appeal on 04.04.2019. It is stated in the Interlocutory Application (IA) that certain clarifications were sought from the office of the Appellant, which took time on account of the Holi holidays and were only received by the counsel for the Appellant on 26.03.2019. Hence, there is delay of 09 days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard the learned Counsel appearing for the Appellant, perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission' on 08.04.2019.
6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar